

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL PRINCIPAL BENCH**

**Item No. 1**  
**(IB)-353(PB)/2019**

**IN THE MATTER OF:**

Sharad Tewari and Sarita Tewari  
Vs.  
Indirapuram Habitat Centre Pvt. Ltd.

....Applicant/petitioner  
...Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 15.02.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENT:**

For the Petitioner/Applicant: Mr. R. K Gupta, Adv.  
For the respondent

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 05.03.2019.

Process dasti.

List the matter on 05.03.2019.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**